

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 212**  
**(IB)-101/ND/2024**  
**IA-1586/2024**

**IN THE MATTER OF:**

**Indian Bank**

... **Applicant/Petitioner**

**Versus**

**Anita Rani**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv Amod K Dalela

**For the Respondent** :

**For the RP** : Mr. Deepak Mittal RP in person

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1586/2024:** There is no appearance on behalf of the PG, despite service of notice, the proceeding qua her are set ex parte.

List on 15.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**